

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 2909/2023

[Arising out of impugned final judgment and order dated 25-05-2022 in CRLA No. 2682/1982 passed by the High Court of Judicature at Allahabad]

AMAN SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 15987/2023 - EXEMPTION FROM FILING O.T.

WITH

SLP(Crl) No. 3439/2023 (II)

SLP(Crl) No. 7653/2025 (II)

Date : 11-11-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL

HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Dr. Sumant Bharadwaj, Adv.
Dr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. Surendra Pal Singh Tomar, Adv.
Mrs. Amrita Behera, Adv.
Mrs. Pooja Gupta, Adv.
Ms. Iffat Fatima, Adv.

Dr. P. George Giri, Adv.
Ms. Jasmin Kurian Giri, Adv.
Mr. P. George Giri, AOR

For Respondent(s) :Mr. Arup Banerjee, AOR
Mrs. Shweta Yadav., Adv.
Mr. Ghanshyam Singh., Adv.
Mrs. Sweta Yadav., Adv.
Mr. Shiv Pratap Singh., Adv.
Mr. Shiv Pratap Singh, Adv.
Mr. Kumar Rupak, Adv.
Mr. Rajiv Agnihotri, Adv.
Mr. Amitabh Poddar, Adv.
Mr. D. D.sharma, Adv.
Mr. Amitabh Poddar., Adv.
Mr. Raj Kumar Prasad, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

**On the request of learned counsel for the
respondent, adjourned to 20.01.2026.**

**(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT**

**(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)**